## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

Company Appeal No. 33/(MAH)/2013 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: The Oriental Insurance Co. Ltd.

V/s.

M/s. Lupin Limited

SECTION OF THE COMPANIES ACT: 58, 59 of the Companies Act 1956.

S. No	. NAME	DESIGNA	ATION	SIGNATURE
1	CA-KAMAL	AGRALMAL	Petitiones	Kom Aga
2.	R-s. Raymond A. P.S. GUPCHUP	avocata.	R.No.3 RI	to aymond

## <u>ORDER</u>

## C.P. 33/58, 59/CLB/MB/2013

- Ld. Counsel representing the Petitioner and Ld. Representative for Respondent No.1 and respondent No.3 are present.
- 2. After hearing for some time, it has brought to the notice of this Bench that Respondent No.3 made purchase of impugned 100 shares from one Share Broker i.e. one M/s. K.C. Goenka & Co. An Affidavit also has been filed in reply by Respondent No.3.
- 3. However, at this juncture, the Petitioner is seeking permission to implead the Share Broker M/s. K.C. Goenka & Co. and for that purpose seeking to file a Petition for amendment in C.P.33. Time is granted.
- 4. Petitioner is directed to file an Application on or before 15<sup>th</sup> November, 2016. He is also directed to issue a Notice to the party yet to be impleaded.

- 5. The next date of hearing for C.P. 33/2013 is fixed for 13<sup>th</sup> December, 2016.
- 6. Let the pleadings be completed, as referred above, hence liberty is granted to Respondent No.1 not to appear on the next date of hearing.

Dated: 25.10.2016

sd/-

Shri M.K. Shrawat Member (Judicial